

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.08

**I.A.Nos.147/2020, 111, 93, 123, 126, 134,
209, 233/2021, 263/2022, 820/2023, 335/2024 in
C.P. (IB)No.154/BB/2017**

IN THE MATTER OF:

State Bank on India ... Petitioner
Vs.
M/s. Deepak Cables (India) Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.07.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator : Shri Ullasa B.C
For the Applicant in I.A.147/2020 : Shri Anal Shah
For the Applicant in
I.A.No.111/2021 : Shri Sriranga, Sr. Counsel with
Ms. Shriraja
For the Respondent in I.A.111/2021 : Shri T. Ravichandran
For the I.A.No.209/2021 : Shri S.K.Srinivasa, Adv. for
Respondent Nos.2, 5, 7 & 8
For the I.A.No.209/2021 : Shri S.K.Srinivasa, Adv. for
Respondent Nos.4, 6 & 9
For the Respondent : Shri A. Murali
For R-4 & 5 in I.A.No.93/2021 : Shri Karthik.S

ORDER

I.A.No.147/2020:

1. Heard the Ld. Counsels appearing for the parties.
2. **Order Reserved.**

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I.A.No.111/2021:

1. Heard the Ld. Sr. Counsel appearing for the Applicant and the Ld. Counsel for the Respondent.
2. It is noticed that in para no.10 of the Order dated 17.03.2021, the Liquidator was directed to consider the claim of the Applicant's on its merits and to file a memo. However, there has been no progress reported on this matter.
3. On the other hand, Ld. Sr. Counsel for the Applicant stated that the Liquidator has not yet been complied with the para no.10 of the Order dated 17.03.2021.
4. List the case for further hearing with other IAs on **09.08.2024**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
K. BISWAL
MEMBER (JUDICIAL)**

Shruthi